
(2021) 03 SEBI CK 0045

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No.1 Of 2021 In Appeal No.356 Of 2020

Mridula Bhandari

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 04-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0045

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Anjali Agrawal, Anand Sukumar, Pradeep Sancheti, Mihir Mody, Arnab Misra, K. Ashar

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. Having heard the learned counsel for the applicant/appellant we do not find any manifest error which requires reconsideration. The review

application fails and is dismissed.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.